

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, DELHI  
M.A. No. 98 OF 2022  
IN  
ORIGINAL APPLICATION NO. 180 OF 2021**

Mukul Kumar \_\_\_\_\_ **Applicant.**

Versus

State of Uttar Pradesh & Anr. \_\_\_\_\_ **Respondents**

**INDEX**

S. .No.	Particulars	Page
1.	Report on Behalf of Bihar State Pollution Control Board.	1-3
2.	<b>Annexure-1:</b> A copy of the minutes of the meeting dated 12.05.2023.	4-6

(1)

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**REPORT ON BEHALF OF BIHAR STATE POLLUTION  
CONTROL BOARD.**

I, S. Chandrasekhar, aged about 46 years, Son S. Subramani, residing at No. 03, Aranya Awas, Shaheed Peer Ali Khan Marg, Patna, do hereby solemnly affirm and state as follows:

1. That I am posted as Member Secretary, Bihar State Pollution Control Board, Patna, and as such I am well aware of the facts and circumstances of the present matter. I am competent and duly authorized to file the present report.

②

2. That the Hon'ble Tribunal vide its order dated 23.01.2023 has directed for imparting training in state training academies on environmental laws and other related issues.
  
3. That in light of the aforesaid order, a meeting was convened under the Chairmanship of Chief Secretary, Bihar, on 12.05.2023. In the said meeting, it was decided that a module containing the Acts and the Rules on Environmental Law may be prepared and included in the curriculum of the State Training Academies for Administrative & Police and Forest officers.

A copy of the minutes of the meeting dated 12.05.2023 is annexed and marked as Annexure-1.

4. That in State of Bihar, training to Administrative Officers is provided in Bihar Institute of Public Administration & Rural Development (BIPARD) and to the Police Officers in Bihar Police Academy.

5. That in pursuance of the aforesaid meeting Environmental Laws have been included in the training module of Bihar Police Academy and Bihar Institute of Public Administration & Rural Development (BIPARD). The officer trainees and the refresher training officers are being trained in the Environmental Law.
6. That I have read the contents of the report and have understood the same.

  
DEPONENT  
(S. CHANDRASEKAR)

## ANNEXURE - 1

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MINUTES OF MEETING CONVENED UNDER THE CHAIRMANSHIP OF CHIEF SECRETARY, BIHAR, ON 12.05.2023 TO ENSURE COMPLIANCE OF ORDER DATED 23.01.2023 PASSED IN M.A. NO. 98 OF 2022 IN O.A. NO. 180 OF 2021.

An Original Application (O.A. No. 180 of 2021) was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, raising the issue of non-compliance of Bio-Medical Waste Management Rules, 2016. The said O.A. was disposed vide order dated 07.01.2022 in which certain directions were given to respondents therein. In compliance with such direction MoEF&CC filed a report and the said report was considered in M.A. No. 98 of 2022.

The Hon'ble NGT vide order dated 23.01.2023 disposed the said M.A. application and inter-alia in para 17 directed as under:-

*"District Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, Gol and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues."*



In view of above direction the Chief Secretary, Government of Bihar, vide Letter no. 205 dated 11.04.2023 fixed a meeting of the stakeholders to develop a curriculum containing Environmental Laws to be included in the training programs of the officers.

The following members were present in the meeting:-

Sl. No.	Name
1.	The Chief Secretary, Bihar.
2.	The Principal Secretary, Environment, Forest and Climate Change, Govt. of Bihar.
3.	The Director, Bihar Police Academy.
4.	The PCCF, Environment, Climate Change & Wetlands, Bihar, Patna.
5.	The Special Secretary, Home Department, Govt. of Bihar.
6.	The Deputy Director, Bihar Institute of Public Administration & Rural Development, Patna.
7.	The Member-Secretary, Bihar State Pollution Control Board, Patna.

The Principal Secretary, Environment, Forest and Climate Change, Govt. of Bihar, briefly explained the background of the matter and informed that a module containing the Acts and Rules on Environmental Law may be prepared and included in the curriculum of the state training academies for Administrative & Police and Forest Academic Officers. He also suggested that along with the module a list of Scientists, IFS officers, and officers of State Pollution Control Board may be prepared, who will initially guide the academies in teaching the said module.



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The Director, Bihar Police Academy, Rajgir, informed that in the light of the letter no. 205, dated 11.04.2023, issued by the Chief Secretary, the Bihar Police Academy has prepared a module and will share the same with the Member-Secretary, State Pollution Control Board for his comments.

The Chief Secretary, directed, that an academic training module may be prepared and accordingly Environmental Law may be included in the curriculum of the training academies. Also, a letter may also be send to the Registrar, Hon'ble Patna High Court, Patna, to take steps to include such module in the curriculum of the Bihar Judicial Academy as well.

With the above decision, the meeting ended with vote of thanks.

  
Chief Secretary 5.6.23  
(Government of Bihar)

